

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
RAJYA SABHA
UN-STARRED QUESTION NO. 564
ANSWERED ON- 07/02/2023

LEVY OF CESS AND SURCHARGE

564. SHRI VAIKO:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Centre beefed up its revenue by levying Cesses and Surcharges which are not shareable with the States and due to this, the share of States in gross tax revenue has come down considerably, in the past few years;
- (b) if so, the details thereof;
- (c) whether various State Governments have demanded for Cess on crude oil to be included in the divisible pool; and
- (d) if so, the details of response of Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (d) : The details of collection of major Cess & surcharges are as under:-

(Rs. In crore)

Financial Year	Collection of major Cess and surcharges
2017-18	218553
2018-19	298229
2019-20	303646
2020-21	401605
2021-22	481217
2022-23 (RE)	510549

Cess and Surcharges are levied by the Central Government for the purposes of the Union under Article 271 of the Constitution of India. The proceeds of such surcharge and cess go towards meeting certain specific needs.

Article 270 of the Indian Constitution excludes the surcharge on taxes and duties referred to in Article 271 and any cess levied for specific purposes under any law made by Parliament from the distribution between the Union and the States.
